

**GOVERNMENT OF INDIA
DEVELOPMENT OF NORTH EASTERN REGION
LOK SABHA**

STARRED QUESTION NO:138
ANSWERED ON:01.08.2006
NON-LAPSABLE CENTRAL POOL OF RESOURCES
Sarman Dr. Arun Kumar

Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) whether the objectives of Non-lapsable Central Pool of Resources (NLCPR) are being achieved since its constitution;
- (b) if so, the details thereof;
- (c) whether any targets were fixed at the time of constitution of NLCPR;
- (d) if so, the details thereof alongwith the achievements made;
- (e) whether the projects proposed to be taken up with the NLCPR funds are to be recommended by public representatives, social organisations etc;
- (f) if not, the criteria fixed for the approval of projects;
- (g) whether there has been any delay / default on the part of the contributing Ministries / Departments to NLCPR; and
- (h) if so, the details thereof alongwith the Ministries / Departments exempted from contributing to NLCPR?

Answer

MINISTER, MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH)

(a) & (b) Yes Sir. The broad objective of Non-lapsable Central Pool of Resources (NLCPR) scheme is the speedy development of infrastructure in the North Eastern Region by increasing the flow of budgetary financing for infrastructure projects/schemes in the Region. Projects both in economic and social sectors such as Irrigation, Power, Roads & Bridges, Education, Health, Water Supply etc. are sanctioned from the Pool. So far, since its constitution and up to 30.06.2006, Seven hundred and eighty five infrastructure development projects with an approved cost of Rs.5386.64 crore have been sanctioned for the North Eastern States including Sikkim. Out of these 785 sanctioned projects, 356 projects have been completed up to 30.06.2006.

(c) No Sir.

(d) Does not arise.

(e) Projects proposed to be taken up with NLCPR funds are recommended by the State Governments in the form of Priority List of Projects for a particular year. However, now the Government, to a limited extent, considers projects recommended by the Hon'ble Members of the Parliament also, received through the respective State Governments as part of their Priority List of Projects.

(f) The State Governments send the Prioritized Shelf of Projects every year for consideration. The Priority List is considered by the Inter Ministerial Committee constituted for administering the NLCPR. The major criteria adopted for approval of projects are gaps in socio-economic infrastructure in various sectors in these states, competing demands from other States and capacity of a State for utilization of funds. While considering the Priority Lists of projects, the Committee also broadly tries for equitable allocation of funds amongst the North Eastern States.

(g) No Sir. Every year, the contribution of unspent balance from the earmarked 10% budgetary provision of different Ministries / Departments, as per the norms, automatically gets transferred to the notional Pool i.e. NLCPR. However, this amount is reconciled and concurred by the Ministry of Finance.

(h) The list of Ministries / Departments exempted from contributing to NLCPR is given as Annex.

Annex

LIST OF DEPARTMENTS / MINISTRIES EXEMPTED FROM CONTRIBUTING TO NLCPR

1. Atomic Energy
2. Bio-Technology

3. Company Affairs
4. Economic Affairs
5. Expenditure
6. External Affairs
- 7 Legal Affairs
8. Ocean Development
9. Official Language
10. Personnel & Training
11. Petroleum & Natural Gas
12. Planning
13. Revenue
14. Social Justice & Empowerment#
15. Steel
16. Space
17. Science & Technology
18. Scientific & Industrial Research

Only 2% of the funds for Scheduled Caste Division (SCD) are allocated for the NE Region. The Norm of 10% allocation is applied to sectors other than SCD.